

श्री बूटा सिंह : जहां तक हमारा सवाल है हम तो उस गुरु के शिष्य हैं जिसने कहा था :

हिन्दू को तुर्क को राफजी इमान साफी मानस की सम एक ही पहचान है ।

I Will take all these matters before the BAC. If they can find some time, we will welcome discussion on any subject.

SHRIMATI GEETA MUKHERJEE : We have raised three points but he has replied to only one point. I am glad that the Criminal Law Amendment Bill of 1980 is going to come today. But we have raised the point about the Criminal Law Amendment Bill, 1983. The Minister has said that it will pass through Rajya Sabha and he expects it to be here by December, 1983. We want that it should definitely be passed in this session.

My hon friend Mrs. Gopalan has raised the question of amending the Dowry prohibition Act. That Bill has not come though the report has been presented long back. We want that the amendment Bill should also be introduced in this session.

SHRI BUTA SINGH : I will find out from the Law Ministry at what stage the Bill is.

15.19 hrs.

BUSINESS ADVISORY COMMITTEE

Fifty-second Report.

SHRIMATI SUSEELA GOPALAN : (Alleppey) The previous Act was never amended. The Committee has categorically stated that an amendment to that Act is required. The Government has not taken any decision on that.

SHRI BUTA SINGH : I shall talk to the concerned Minister. I beg to move :

“That this House do agree with the fifty-second Report of the Business

Advisory Committee presented to the House on the 17th November, 1983.”

MR. CHAIRMAN : The question is :

“That this House do agree with the fifty-second Report of the Business Advisory Committee presented to the House on the 17th November, 1983.”

The Motion was adopted.

15.20 hrs.

(CRIMINAL LAW (AMENDMENT) BILL

As reported by the Joint Committee

(MR. DEPUTY SPEAKER *in the Chair.*)

MR. DEPUTY SPEAKER : Now legislative business will start.

Shri P. Venkatasubbaiah,

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : Sir I now have a sigh of relief. I was anxious whether I will get a chance to move this Criminal Law (Amendment) Bill, 1980. At the outset, I may inform the House that it has been the intention of the Government to bring forward this Bill before the House as expeditiously as possible but due to circumstances beyond our control, we could not introduce this Bill earlier than this.

SHRI ATAL BIHARI VAJPAYEE (New Delhi) : What circumstances ?

SHRI P. VENKATASUBBAIAH : Because of the arrangement in the List of Business and all that. That is the reason. That is why I was waiting with bated breath whether I will be able to introduce this Bill before 3.30 p.m.

Mr Deputy Speaker, Sir, I beg to move : “That the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973, and the Indian Evidence Act 1872, as reported by the Joint Committee, be taken into consideration.”